Revision of investment limit to classify MSME

385. SHRIMATI AMBIKA SONI:

SHRI PRAMOD TIWARI:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPIRSES be pleased to state:

- (a) whether Government has proposed to revise investment limit to classify Micro, Small and Medium Enterprises, if so, the details, thereof; and
 - (b) the criteria likely to be adopted for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) and (b) The Govt. has proposed to revise the Investment Limit to classify Micro, Small and Medium Enterprises under Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 and have invited comments from stakeholders in this regard.

Renaming of schemes under MSME

386.DR. PRADEEP KUMAR BALMUCHU: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether it is a fact that the Ministry is planning to rename some of the schemes under MSME sector; and
 - (b) the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) and (b) Yes, sir. During the review of the progress of the Central Sector Schemes (CSS) being implemented by the Coir Board namely "Rejuvenation, Modernization and Technology Upgradation" (REMOT) and "Coir Plan (General)" Scheme, it is felt that the names of the schemes do not convey the proper objectives of the schemes to the general public. Accordingly, the said schemes have been re-named with the approval of the competent authority as "Coir Udyami Yojana" (CUY) and "Coir Vikas Yojana" (CVY) respectively to make it better understood by the Stakeholders.

Remittance of NRIs

387. DR. BHALCHANDRA MUNGEKAR: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the total remittances of NRIs during the last three years; the details thereof, year-wise; and
 - (b) the steps the Ministry plans to increase these remittances?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) As per information received from Reserve Bank of India, the amount of remittances (i.e. private transfers by migrants) during the last three years is as under:

(US\$ Billion)

Year	Amount
2011-2012	66.1
2012-2013	67.6
2013-2014	69.6
2014-2015 (April- September)	34.9

(b) As per information received from the Ministry of Commerce and Industry the Department of Industrial Policy and Promotion formulates FDI policy across various sectors, including investments from NRIs. FDI policy covers remittances from NRI for investment in various sectors. Remittances which are not in the nature of investment are not within the ambit of FDI policy. Further, the Overseas Indian Facilitation Centre (OIFC) was set up jointly by the Ministry of Overseas Indian Affairs and Confederation of Indian Industry (CII) in 2007 to strengthen economic engagement with NRIs and PIOs through annual Diaspora engagement meets, query redressal, facilitating B2B meetings, promoting the flagship programmes and initiatives of the Government. OIFC works in close partnership with state Governments in India, and knowledge Partners which include leading consultancy organizations.

Problem of Indians in Saudi Arabia

388. SHRI MAJEED MEMON: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether about 24 Indians who went to Saudi Arabia in 2013 on work visas are now stranded with 10 months' salaries due to them; and
 - (b) whether our Mission in Saudi Arabia would help them return home and